

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**MA 25/2019 in CP(IB)-1422(MB)/2017**

CORAM:

SHRI M.K. SHRAWAT  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.02.2019**

NAME OF THE PARTIES:

Sphere Steel  
v/s.  
Anushka Moulds & Dies Pvt. Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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**ORDER**

**MA 025/2019 in CP-1422/2017:**

1. It is a Miscellaneous Application u/s 12A submitted on 01.01.2019. From the side of RP stated therein that CoC has approved withdrawal of the Petition by 90% vote share. As a consequence, **Form-FA** for withdrawal has also been placed on record.
2. The RP has also made a statement in this MA that the Regulation 30A(5) of CIRP Regulations has been completed. Consequently this M.A. is allowed . As a consequence, this Petition **CP(IB)-1422(MB)/2017** is hereby **disposed** of as **withdrawn**.

Sd/-  
**M.K. SHRAWAT**  
**Member (Judicial)**

05.02.2019  
Pvs=